

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 207 OF 2011

Wednesday, this the 27th day of June, 2012

CORAM:

HON'BLE Dr. K.B.S. RAJAN, JUDICIAL MEMBER

Anoop V. Nair, S/o. Late Vijayan K. Nair,
Nilakkal House, Edappon,
Pattoor (P.O), Nooranad,
Alleppey – 690 529.

- Applicant

(By Advocate Mr. George Varghese Perumpallikuttyil)

Versus

1. Union of India represented by
The Secretary to Government in the
Ministry of Defence, Central Secretariat,
New Delhi – 110 011.
2. Chief Engineer, Head Quarters,
Southern Command, Pune – 1.
3. Chief Engineer (NW),
Military Engineer Services,
Naval Base (P.O), Kochi – 682 004.

- Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 27.06.2012, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr. K.B.S. RAJAN, JUDICIAL MEMBER

Counsel for the applicant submits that in terms of the reply statement, as the respondents are considered ^{wpf} the case of the applicant, the case may be closed with liberty to file a fresh O.A in case, the applicant has any other grievance. Accordingly, O.A is closed. *Liberty granted as
Prayed for*

2. No costs.

(Dated 27th June, 2012)

[Signature]
**Dr. K.B.S. RAJAN
JUDICIAL MEMBER**